

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA

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O.A/350/1472/2017

Date of Order: 18.02.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Kausik Banerjee, son of Sukumar Banerjee, aged about 32 years, Ex. G.D.S.M Jangalgori Branch Post Office, under Senior Superintendent of Post Offices, South Hooghly Division, Serampore, Dist.-Hooghly, residing at village – Gopinagar, P.O. Kamarghandi, P.S – Haripal, Dist. Hooghly, Pin 712405.

--Applicant

-versus-

1. Union of India service through the Secretary, Ministry of Communication, Department of Posts, Dak Bhavan, New Delhi – 110001.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhavan, C.R Avenue, Kolkata – 700012.
3. Senior Superintendent of Post Offices, South Hooghly Division, P.O. Serampore, Dist. Hooghly, Pin 712201.
4. Inspector of Posts, Tarakeswar Sub Division, P.O. & P.S – Tarakeswar, Dist. Hooghly, Pin 712410.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel
Mr. T. K. Biswas, counsel

For The Respondent(s): Mr. S. K. Ghosh, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for both sides.

2. This O.A has been preferred to seek the following relief:

“a) An order directing the respondents to set aside the order dated 12.10.2017 (annexure A-5) and thereafter further directing the

respondents to engage the applicant to the post of G.D.S of Jagalgori Branch Post Office and said post is lying vacant till today.

- b) An order directing the respondents to give temporary status in favour of the applicant and thereafter consider the regular appointment at any Group 'D' post in the department because applicant was completed 240 days work for so many years.
- c) Pass such other or further order or orders as Your Lordships may deem fit and proper."

3. As a comprehensive representation has not been preferred earlier, at hearing, both the Ld. Counsel agrees that the matter can be disposed of with liberty to the applicant to prefer comprehensive representation to the competent respondent authorities seeking benefits of regularisation, enclosing copies of judgments he wishes to rely upon, and a direction upon the respondents to consider and dispose of the same in accordance with law in a time bound manner.

4. Accordingly, the O.A is disposed of with liberty to the applicant to file comprehensive representation to the competent respondent authority seeking regularisation as per his entitlement, enclosing relevant judgment he wishes to cite, within a period of 2 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent respondent authority shall consider the same in accordance with law and pass appropriate orders within a period of 3 months from the date of such representation. In the event the applicant deserves the relief as prayed for, the same shall be accorded within that period.



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5. It is made clear that we have not entered into the merit of the matter and therefore all the points to be raised in the representation shall be open for consideration.

6. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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